

**GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2097  
TO BE ANSWERED ON 12.03.2025**

**TRANSFER OF CATERING LICENSE**

**†2097. SHRI OMPRAKASH BHUPALSINH ALIAS PAVAN  
RAJENIMBALKAR:**

**Will the Minister of RAILWAYS be pleased to state:**

- (a) the time the Railways takes to transfer the license of the units of a Railway Catering License-holder in the name of his or her heir in case of the death of the licensee;**
- (b) whether the heir has to run from pillar to post due to legal proceedings and procedures at the administrative level and it takes months and years for such licenses to be transferred and if so, the reasons therefor;**
- (c) whether the license fee is charged for the period from death of the license-holder to the time when the license is transferred during which the unit remains closed;**
- (d) if so, whether any such case has come to the notice of the Government;**
- (e) the total time taken in transfer of the license in the name of the heir for the unit located at Sonipat railway station of Northern Railway and the amount of license fee demanded for the period during which the said unit remained closed; and**

**(f) the steps being taken by the Government to improve this process and the details of the arrangements made for transfer of licenses before death?**

**ANSWER**

**MINISTER OF RAILWAYS, INFORMATION & BROADCASTING AND  
ELECTRONICS & INFORMATION TECHNOLOGY  
(SHRI ASHWINI VAISHNAW)**

**(a) to (f): Transfer of license to the legal heir is done in accordance with Para 18 of Catering Policy 2017. As per extant policy, transfer of license to the legal heir is allowed only in the event of death of the original licensee. The license is transferred in the name of the legal heir for the unexpired period of the contract. License fee is accordingly charged as per terms of agreement.**

**Prompt necessary action is taken by Railways whenever any such application for transfer of license is received. Time taken to process such cases also depends on timely submission of requisite documents by applicant.**

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